

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A. 610/94

Tuesday, this the 30th day of August, 1994

CORAM:

HON'BLE MR. P. V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

P.D. Mariamma  
Parakkattu House  
T.C. 11/1939  
Kawadiyar P.O.  
Trivandrum

Applicant

By Advocate Mr. R. Santhosh Kumar

vs.

1. Union of India represented by  
Secretary, Ministry of Finance  
New Delhi
2. The Zonal Accounts Officer,  
Central Board of Direct Taxes,  
Mahalakshmi Buildings, Cochin-16
3. The Accountant General (A & E )  
Kerala, Trivandrum
4. The Manager, State Bank of Travancore  
Vikas Bhavan, Branch, Trivandrum
5. State of Kerala represented by  
Chief Secretary, Trivandrum

Respondents

O R D E R

Applicant is the widow of late Shri M.K. Abraham an Upper Division Clerk in the office of the Income Tax Assistant Commissioner, Trivandrum. Her prayer is for grant of 'relief' on family pension. Counsel for applicant submits that this case is governed by several decisions of the Tribunal. In O.A. 1644/93 dated 1.8.94 the Tribunal has dealt with/similar case. Following the decision of the Tribunal in that case and connected cases, I direct the second respondent to grant relief on family pension to the applicant. This will be subject to the orders that may be issued by the Supreme Court in similar cases pending before it. The directions will be given effect to within a period of three months from the date of this order. No costs.

Dated the 30th day of August, 1994.

  
P.V. VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER